

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA No. 203 of 2013 in Appeal No. 39 of 2011**

**Dated : 1<sup>st</sup> July, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Mula Pravara Electric Co. Operative Society Ltd. .... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory  
Commission & Ors. .... Respondent(s)**

**Maharashtra Electricity Regulatory Commission .... Applicant/R-1**

Counsel for the Appellant(s) : Mr. Hasan Murtaza  
Mr. Aditya Panda

Counsel for the Respondent(s) : Mr. Aditya Dewan for R-2

**ORDER**

The Learned Counsel for the Respondent/Appellant seeks some time to file the reply for this application seeking for the extension of time. The Learned Counsel, Shri Buddy A Ranganadhan appearing for the Applicant/R-1 seeks some time to get instruction with regard to the aspects brought to our notice by the Respondent/Appellant.

Post the matter on **10.07.2013 at 2.30 p.m.**

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**